



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

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March 19, 2020

**Withdrawal of All Inclusive Directions under Section 35 A read with Section 56  
of the Banking Regulation Act, 1949 (AACS) –  
Sri Bharathi Co-operative Urban Bank Ltd., Hyderabad.**

Reserve Bank of India had issued Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 (As applicable to Co-operative Societies) to Sri Bharathi Co-operative Urban Bank Ltd., Hyderabad, Telangana from the close of business on January 02, 2019. Directions imposed were extended and modified from time to time, last being extended up to April 02, 2020. Reserve Bank of India, on being satisfied that in the public interest it is necessary to do so, in exercise of the powers vested in it under sub-section (2) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949, hereby withdraws with effect from March 19, 2020, All Inclusive Directions issued to Sri Bharathi Co-operative Urban Bank Ltd., Hyderabad.

**Press Release: 2019-2020/2089**

**(Yogesh Dayal)**  
Chief General Manager